

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1079
TO BE ANSWERED ON 21.12.2017

TIMELY DISBURSEMENT OF WAGES UNDER MGNREGS

1079. SHRI JOSE K. MANI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether despite the Supreme Court's earlier directives for timely disbursement of daily wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and compensation for any delay in payments, 72 per cent of payments due since September 2017 are pending with 3.6 lakh workforce facing payment delays of over a month;
- (b) if so, the details thereof;
- (c) whether the delay in payments of wages has become more complicated with the introduction of National Electronic Fund Management System(NEFMS);
- (d) whether the MGNREGS Sangharsh Morcha's study over the delay of wage payments reveal that the Government wants to curtail the outgo of allocations by delaying payments; and
- (e) if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a)&(b): The Ministry along with the States/UTs has been making all efforts for improving the timely payment of wages. This has resulted in considerable improvement in the status of timely generation of pay order and leading to improvement in actual time taken to credit wages in the workers account. The timely payment (pay order generation) status is illustrated below:

Financial year	2017-18 (As on 15th Dec, 2017)	2016-17	2015-16	2014-15
Timely generation and submission of pay orders	85.11%	43.64%	36.92%	26.85%

Further, sum of Rs.75.64 Crore has been paid as compensation towards delay in payments of wages since 3rd January, 2014.

(c): No Sir.

(d)&(e): The Ministry is not aware about any such study conducted by MGNREGA Sangharsh Morcha. The fund release for implementation of MGNREGA to States/UTs is a continuous process and Central Government is making funds available keeping in view the demand.
